

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 2128/2019  
MA No.2304/2019**

New Delhi, this the 23<sup>rd</sup> day of July, 2019

**Hon'ble Ms. Aradhana Johri, Member (A)**

Kanta Devi  
Age 59 years  
W/o Late Shri Om Prakash  
R/o 10573, Manak Pura  
Pipal Wali Gali  
Near Sidhi Pura  
Police Chowki, Karol Bagh  
Delhi – 110 005.

... Applicant

(By Advocate :Shri Raj Kumar Bhartiya)

**Versus**

1. Union of India  
Through Secretary to the  
Government of India  
Ministry of Defence,  
Office of JS (Trg) & CAO, E-Block  
Dalhousie Road, New Delhi – 110 011.
2. Office of the JCDA (AF)  
Directorate of Air Veterans  
1<sup>st</sup> Floor, SMC Building  
Subroto Park, New Delhi – 110 010.
3. Air HQ Dte of PC/Pension  
(Publicity Cell), Air Head Quarters  
Motilal Nehru Marg  
J-Block, New Delhi – 110 106.
4. The J.D.P.C.  
Air Head Quarters  
Vayu Bhawan  
Motilal Nehru Marg  
Motilal Nehru Marg Area  
New Delhi – 110 004.

...Respondents

(By Advocate :Shri Subhash Gosain with Shri Trilok Singh)

**ORDER (ORAL)****MA No.2304/2019**

MA filed for exemption is allowed, for the reasons stated therein.

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2. Shri Subhash Gosain, learned counsel appeared on behalf of the respondents on receipt of advance notice.

3. The applicant, Smt. Kanta Devi has claimed to be the widow of Shri Om Prakash , Ex-SSK at Air Headquarters, Vayu Bhawan, New Delhi. Shri Om Parkash expired on 28.02.2016 before which he was getting pension against PPO No.C/AF/1402/86. Shri Om Prakash was earlier married and left behind four children from his first marriage. The applicant has also filed letters from the deceased Shri Om Parkash in which a request has been made that she may also be added in the family details of the deceased employee. She also gave a representation on 09.05.2018 along with Proforma dated 12.05.2018 with particulars for sanction of family pension. Vide letter No. Air HQ/22940/28415/PC-Pen/PC-1/1248 dated 29.10.2018 of SO/PC-Pension addressed to Sr. Accounts Officer (Pension), the requisite documents regarding sanction of family pension have been submitted for doing the needful. Till date no decision has been taken in the matter.

Matters relating to deceased employee and payment of family pension permissible under the law need to be disposed off

expeditiously. Accordingly, respondents are directed to consider all aspects of the matter and take a decision on the aforesaid representation of the applicant as per rules and law, within a period of three months from the date of receipt of a certified copy of the order. OA is disposed of, accordingly. No order as to costs.

**(Aradhana Johri)**  
**Member (A)**

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